

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
05-02-2024 AT 10:30 AM**

IA (IBC) 244/2024 in CP (IB) No. 193/95/HDB/2023
u/s. 95 of IBC, 2016

IN THE MATTER OF:

Bank of Baroda

...Petitioner

VS

Mr. P Venkateswara and
M/s. Kanakadhara Ventures Private Limited

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA(IBC) 244/2024

Learned Counsel Mr. Srikanth Rathi, for Financial Creditor present physically. Resolution Professional called absent. Resolution Professional report is received. Let a copy be served on the Personal Guarantor at the earliest and file proof of service by next hearing date. Meanwhile, objections if any by the Personal Guarantor, matter adjourned to 12.02.2024. later Mr. D Zitendra Rao, Resolution Professional present through Video Conference.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)